

of the permanent Commission. So there is a possibility of these irregular Commission holders being considered for permanent Commission.

Shri Kamath: Non-regular.

Shri Jaipal Singh: Is it or is it not a fact that when the NEFA cadre was laid open to the Armed forces, as many as 2000 officers applied for it?

Shri Tyagi: External Affairs Ministry had advertised for some civilian political jobs. My hon. friend is right when he says that quite a large number had applied, and it was a matter of some concern to the Defence Ministry.

Sardar Iqbal Singh: In view of the present tense situation, may I know the reason which has compelled the Government of India to release these officers?

Shri Tyagi: Hardly a few jobs were advertised—seven or eight. The jobs were not many and we released them at the request of the Ministry of External Affairs.

I may inform my hon. friend again that it is not on account of any discontent or dissatisfaction in the Army but because officers have been kept away from their families for long periods; and, we have not been able to provide them full facilities which they deserved.

Shri Kamath: In the last para of the statement that is laid on the Table, it is said that in the case of other categories other terms will apply. What are the details of the other categories and other terms?

Shri Tyagi: The categories being many, it will be difficult.

Shri Kamath: The other terms?

Shri Tyagi: The terms also vary.

Shri Kamath: Do they all get gratuity plus pension?

Shri Tyagi: They do not get pensions. Emergency Commissioned Officers do not get pensions; gratuities they do get.

Shri Kamath: What is the rate?

Shri Tyagi: I would request my hon. friend to put an independent question to enable me to get the figures.

Shri Kamath: Very well.

RUPEE COMPANY

***2028. Shri Debendra Nath Sarma:** Will the Minister of Natural Resources and Scientific Research be pleased to state whether any compensation has been asked by the Assam Oil Company for prospecting, drilling and other allied works done in connection with the formation of the Rupee Company?

The Minister of Natural Resources (Shri K. D. Malaviya): I regret it will not be in public interest to disclose this information as the negotiations are still in progress.

Shri N. M. Lingam: May I know whether the statement that appeared in the Press that the negotiations have reached a deadlock is true; if not, what is the basis of these talks? Is it the desire of the Government to increase Government's participation in the company or is it on any other ground? May I also know the programme of the proposed company?

Shri K. D. Malaviya: Too many questions have been put.

Mr. Speaker: The Minister may answer any one he likes.

Shri K. D. Malaviya: The basis obviously is as is known to the House, the formation of the Indian rupee company on as favourable terms for us as is possible and consistent with the national interests of the country. It is a fact that negotiations have been suspended for the time being. I would not like to say more about it at this stage.

Shri Debendra Nath Sarma: May I know whether the licence for the refinery has also been given to the company along with the licence for the exploration or prospecting?

Mr. Speaker: Did the Minister hear the question?

Shri K. D. Malaviya: No, Sir.

Mr. Speaker: Nor did I.

Shri Debendra Nath Sarma: May I ask, after the acceptance of the new Industrial Policy resolution, would it be wise on the part of Government to accord licence to a private company in an industry like oil?

Shri K. D. Malaviya: The Industrial Policy Resolution has only recently been announced. The Assam Oil Company has been carrying on exploration and prospecting for some time. The rules applying to them are the Petroleum Concession Rules, and, as they have been carrying on exploration work for some time, we cannot now consider them as a new party. Therefore, this policy will not apply to them to that extent.

DEFENCE SCIENCE ORGANISATION

***2030. Sardar Iqbal Singh:** Will the Minister of Defence be pleased to state:

(a) the amount spent since 1st August, 1955 on the Psychological Research Wing of the Defence Science Organisation;

(b) the projects taken up by the organisation since then and their results; and

(c) whether all the officers of the organisation are Indians?

The Minister of Defence Organisation (Shri Tyagi): (a) Approximately Rs. 1,87,400 up to 30-4-1956.

(b) Projects undertaken were :—

(i) Construction and standardisation of tests. One test has been completed and construction of six is in progress.

(ii) Training of personnel employed in selection duties. This has resulted in 8 courses being run in which 40 officers and 49 JCOs (or equivalent rank) were trained.

(iii) Research. Eight Research Papers have been written.

(c) Yes.

Sardar Iqbal Singh: May I know whether this Psychological Research Wing has recommended some tests for the selection of candidates for regular Commission; if that is so, whether these tests are applied when the recruits are selected?

Shri Tyagi: Generally, when every new recruit is examined, he is tested psychologically also.

Sardar Iqbal Singh: May I know whether these tests that have been recommended are applied rigidly or whether any relaxation is allowed in these tests?

Shri Tyagi: I am afraid I have no detailed information about the manner in which the tests are applied.

Shri D. C. Sharma: May I know if this Defence Science Organisation or its Psychological Research Wing concerns itself with the study of the technique and methods of psychological warfare and of the methods of counter-acting it?

Shri Tyagi: I am afraid, perhaps, this Wing is not yet looking into psychological warfare.

ADMINISTRATOR, TRAVANCORE-COCHIN STATE

***2031. Shri V. P. Nayar:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is fact that the Administrator of Travancore-Cochin State had come at Delhi in the last week;

(b) whether he had any discussion with the Embassy of U.S.A. in New Delhi; and

(c) if so, whether such discussion was held under instruction from or with the knowledge of Government?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) Yes; the Adviser to His Highness the Rajpramukh of Travancore-Cochin, visited Delhi during April 1956.

(b) No.

(c) Does not arise.